

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).2113/2011

SMT JAI SHREE DEVI AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With prayer for interim relief and office report)

Date: 17/11/2011 This Petition was called on for hearing today.

For Petitioner(s)

Carishma Sehgal, Adv.

Mr. Subramonium Prasad, Adv.

For Respondent(s)

Mr. Shekhar Raj Sharma, Adv.

Mr. G.V. Rao, Adv.

UPON hearing counsel the Court made the following
O R D E R

Counter affidavit is to be filed on record on or
before 14.12.2011.

Learned counsel for the respondent has stated that
his name has not been reflected in the cause list. Registry
has to rectify the database so as to disclose the name of the
learned counsel for the respondent in the cause list.

(S.G. SHAH)
REGISTRAR

rd